NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III, SPECIAL BENCH

15. I.A. 1071/2024

IN

C.P. (IB)-513(MB)/2022

CORAM: SHRI. KISHORE VEMULAPALLI, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **14.03.2024**

NAME OF THE PARTIES: Foresight Innovations Private Limited

VS

Future Enterprises Limited.

SECTION 9 OF THE IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

I.A. 1071/2024

Adv. Himanshu Vidhani a/w. Adv. Siddhesh Rajput i/b. Chandiok & Mahajan for RP.

This application is filed for extension of CIRP period by 60 days from 04.03.2024.

Ld. counsel for the RP states that there are 8 PRAs are received by the RP which are under consideration before the CoC. Ld. counsel further submits that the CoC by 85.25% voting shares approved the extension of 60 days.

In view of the above submissions and averments made in the application, the above application is **allowed** and stands **disposed of** by extending 60 days of CIRP from 04.03.2024.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

---Rajeev---